Government of Jammu and Kashmir Home Department

Civil Secretariat, Srinagar

Subject: Temporary suspension of Telecom Services-directions reg;

Reference: communications dated 16.08.2020 from IGP, Jammu/ IGP, Kashmir.

Government Order No: Home - 91 (TSTS) of 2020 Dated: 16.08.2020

Whereas, the Special Committee, constituted in terms of order dated 11.5.2020 of the Hon'ble Supreme Court in case titled "Foundation for Media Professionals vs. UT of J&K and others," held its third meeting on 10.08.2020; and

- Whereas, the deliberations of the Special Committee have been taken note of by the Hon'ble Supreme Court in its order dated 11.08.2020, in case titled Foundation for Media Professionals vs. Ajay Kumar Bhalla and Others; and
- 3. Whereas, in context of the conclusions drawn and the parameters laid down by the Special Committee for considering calibrated easing of restrictions in limited and comparatively less sensitive geographical areas, the law enforcement agencies, while furnishing fresh inputs relating to the present security scenario in the UT of J&K, have identified the districts of Ganderbal (Kashmir Division) and Udhampur (Jammu Division) for lifting restrictions on high speed mobile internet connectivity on trial basis and these recommendations are found to be in conformity with the law laid down as also the conditions set by the Special Committee.
- 4. Now, therefore, I, Principal Secretary to the Government, Home Department, being satisfied that, it is absolutely necessary so to do, in the interest of the sovereignty and integrity of India, the Security of the State and for maintaining public order, in exercise of the powers conferred by sub-section (2) of section 5 of the Indian Telegraph Act, 1885 read with sub-rule (1) of rule 2 of the Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017, hereby direct as under:

I. Mobile Data Services

a) The high speed mobile data services in the districts of Ganderbal and Udhampur shall be restored forthwith, on trial basis, while in rest of the districts, the internet speed shall continue to be restricted to 2G only; and

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- b) While the post paid sim card holders shall continue to be provided access to the internet, these services shall not be made available on pre-paid sim cards unless verified as per the norms applicable for post-paid connections.
- II. Fixed line Internet connectivity: Internet connectivity, without any speed related restrictions, shall continue to be made available with Mac-binding.
- The Inspector General of Police, Jammu as well as the Inspector General of Police, Kashmir, who are the authorized officers in their respective areas of jurisdiction shall ensure communication of these directions to the service providers with immediate effect and their implementation in letter and spirit.
- The aforesaid directions shall be effective from today, the 16th August,2020, w.e.f.
 2100 hrs and remain in force till 8th September, 2020, unless modified earlier.

By Order of the Government of Jammu and Kashmir.

(Shaleen Kabra) IAS Principal Secretary to the Government. Dated: - 16.08.2020

No:Home/TSTS/2020

Copy to the:

- 1. Director General of Police, J&K.
- 2. Principal Secretary to the Hon'ble Lieutenant Governor.
- Divisional Commissioner, Kashmir/Jammu for n/a.
- 4. Inspector General of Police, Jammu Zone, Jammu
- 5. Inspector General of Police, Kashmir Zone, Srinagar,
- Director Information, Department of Information and Public Relations, J&K for information and with the request to give wide publicity to the same through publication in the leading dailies, one each of Kashmir & Jammu.
- 7. All Deputy Commissioners/ SSPs.
- 8. Director, Archives, Archaeology & Museums.
- General Manager, Government Ranbir Press for publication in the extraordinary issue of the Gazette.
- 10. Pvt. Secretary(ies) to Hon'ble Advisor(s) (S), (F) & (B) to the Lieutenant Governor.
- Pvt. Secretary to the Chief Secretary, J&K.
- 12. Pvt. Secretary to the Principal Secretary to Government, Home Department.
- I/c website, Home Department.
- 14. Government Order file (w2sc).

Copy also to the:

- 1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2. Pvt. Secretary to the Special Security Advisor, Ministry of Home Affairs,